

CENTRAL ELECTRICITY REGULATORY COMMISSION
New Delhi

Petition No. 488/MP/2026

Subject : Petition for enforcement / execution of the Tariff Order dated 26.9.2022 passed by the Commission in Petition No. 254/TT/2021 directing bilateral billing and payment of Transmission Charges by Respondent No. 1 to the Petitioner on account of delay in commissioning of its transmission assets.

Petitioner : Power Grid Corporation of India Limited (PGCIL).

Respondents : West Bengal State Electricity Transmission Company Ltd. (WBSETCL) and Anr.

Date of Hearing : **06.10.2026**

Coram : Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Shubham Arya, Advocate, PGCIL
Ms. Harsha Parakh, Advocate, PGCIL
Ms. Shweta Sharma, Advocate, WBSECL
Shri Diggaj Pathak, Advocate, WBSECL
Shri Vaibhavi Pathak, Advocate, WBSECL

Record of Proceedings

The matter was called out for a virtual hearing.

2. At the outset, the learned counsel for the Petitioner submitted that the instant Petition has been filed seeking enforcement / execution of the Commission's order dated 26.9.2022 in Petition No. 254/TT/2021, whereby Respondent No. 1 (WBSETCL) was directed to pay the transmission charges to the Petitioner on account of delay in commissioning of the transmission assets.

3. The learned counsel for WBSETCL sought three weeks' time to file its reply in the instant Petition. The learned counsel further submitted that WBSETCL has preferred an Appeal (being Appeal No. 114 of 2024) before the APTEL, challenging the findings of the Commission's aforesaid order, which is pending adjudication. She has filed an IA before the APTEL seeking interim relief/stay. However, there is no stay in the instant Petition as on date.

4. After hearing both the parties, the Commission directed as under:



- a) Admit and Issue notice to all the Respondent(s);
 - b) The Respondent(s), including WBSETCL to file their respective replies, within three weeks, with an advance copy to the Petitioner, who may file its rejoinder, if any, within two weeks thereafter;
5. The Petition will be listed for hearing on **19.11.2026**.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**

